

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
THE HON'BLE SRI JUSTICE SUDDALA CHALAPATHI RAO
WRIT PETITION No.9106 of 2013
DATE: 08.07.2026**

Between:

Mahabubnagar District Packaged
Drinking Water Manufacturer's
Association.

...Petitioner

AND

The Government of A.P.,
Rep., by its Principal Secretary, M.A. &
U.D. Department, Secretariat,
Hyderabad & others.

...Respondents

ORDER:

This Writ Petition is filed under Article 226 of the
Constitution of India, seeking the following relief:-

*“...to to declaring the to issue a Writ or order or
directions particularly in the nature of Writ of Mandamus
declaring the action of the Respondents in not following
the statutory provisions under the Prevention of Food
Adulteration Act by allowing the units under Part-I which
are not included in the Part-II list of industries in the
attached Annexure of the letter dt. 17-12-2012 of the 5th
Respondent as illegal, arbitrary, contrary to law,
contrary to the principles of natural justice, violative of
Articles 14 and 21 of the Constitution of India, contrary
to the orders of this Hon'ble Court and contemptuous in
nature, in the interest of justice and pass such other
order or orders...”*

2. Heard Mr. M.V. Raja Raam, learned counsel for the petitioner; Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the Office of learned Advocate General, for respondent Nos.1 to 5, 8; Mr. Putta Krishna Reddy, learned Standing Counsel for Municipality, for respondent No.6 and Ms.Shazia Parveen, learned Government Pleader for Panchayat Raj and Rural Development, for respondent No.7. Perused the record.

3. The issue involved in the present writ petition relates to the manufacture and sale of potable drinking water. It is a matter of common knowledge that during every summer there would be an enormous demand for potable drinking water by the commuters as well as the public at large. Therefore, it is the bounden duty of the authorities concerned to ensure that only safe and certified drinking water is made available to the public.

4. It is the specific grievance of the petitioner that he is engaged in the business of manufacturing packaged drinking water after obtaining the requisite ISI certification. However, according to him, several unauthorized units, without

possessing the necessary infrastructure or obtaining certification from the competent authorities, are manufacturing and selling small packets of drinking water to the general public. Such sale of uncertified drinking water, according to the petitioner, is hazardous to public health and requires immediate intervention by the authorities.

5. On an earlier occasion, this Court, by order dated 23.04.2026, passed the following order

“When the matter is taken up for hearing, it is noted that the relief sought in the present writ petition is to regulate the sale of potable drinking water, which is allegedly being illegally packed by several private persons without there being any proper approval from the competent authorities, and that despite the complaints made by the petitioner, no action has been initiated by the authorities.

In view of the same, the learned Special Government Pleader from the Office of the Advocate-General, and Ms. Shazia Parveen, learned Govt. Pleader for Panchayat Raj & Rural Development, present in the Court assured that all appropriate steps are taken. Thus, the 1st respondent is hereby directed to instruct all the District Collectors and concerned to take appropriate measures and action so as to prevent any unauthorized sale of potable drinking water.

For compliance and filing the report as to what steps have been taken, list the matter on 01.07.2026.”

6. Today, the learned Special Government Pleader from the Office of the Advocate General, submitted that the Government has taken note of the issue and assured this Court that appropriate guidelines would be framed for effective implementation of the statutory provisions governing the manufacture and sale of safe potable drinking water. He further submitted that necessary instructions shall be communicated to all the District Collectors to ensure that only duly certified units are permitted to manufacture and sell packaged drinking water and that appropriate action shall be taken against persons who are engaged in unauthorized manufacture and sale of drinking water without obtaining the necessary certification from the competent authorities.

7. Recording the said submission, and the assurance given by the learned Special Government Pleader, the respondents shall take effective steps in accordance with law so as to safeguard public health and ensure that uncertified packaged drinking water is not sold to the general public. The District Collectors shall also ensure strict implementation of the statutory provisions and initiate appropriate action against persons found violating the same.

8. With the above observations and directions, the Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous Petitions, if any, pending in this petition, shall stand closed.

SUDDALA CHALAPATHI RAO, J

Date: 08.07.2026
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